

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1666**  
ANSWERED ON- 09/03/2021

**PUBLIC CREDIT REGISTRY**

1666. SHRI BINOY VISWAM

Will the Minister of FINANCE be pleased to state:

- (a) whether the RBI is building a Public Credit Registry with all the credit history of every resident of the country, if so, the details of the project;
- (b) who will have access to this Public Credit Registry and whether Government plans to amend the Credit Information Companies (Regulation) Act;
- (c) whether the RBI is also working on a Fraud Registry to blacklist people who are misusing credit systems; and
- (d) who will have access to this Fraud Registry?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

- (a): The Reserve Bank of India has informed that it has accepted the recommendations of high level task force under the chairpersonship of Shri Y. M. Deosthalee, to set up a Public Credit Registry (PCR) in a modular and phased manner by implementing a scalable end to end system solution for PCR.
- (b): Presently, there is no proposal for amending the Credit Information Companies (Regulation) Act.
- (c): Central Fraud Registry (CFR), as per RBI's Master Directions on Fraud, is already in place. CFR is a web-based and searchable database, which can be used for timely identification, control, reporting and mitigation of fraud risk.
- (d): RBI has informed that Scheduled Commercial Banks (excluding regional rural banks) and select All India Financial Institutions have access to CFR.

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